

DR(A)
32
24.8.15

RAJASTHAN HIGH COURT, JODHPUR

:: CIRCULAR ::

No. : 9/PI/2015

Date : 22/8/15

To : All the District & Sessions Judges.
(with the direction to circulate it amongst all the Subordinate Courts, Special Courts and Tribunals situated in Judgeship & officers on deputation)

Ref. : This office Circular No. 06/PI/2008 dt. 29.07.2008.

Sub. : **Code of Conduct for Subordinate Judicial Officers.**

No. : Gen./XV, 83/2008/ 4587

Date : 22/8/15

It has been observed that the Judicial Officers are not strictly complying with Circular No. 06/PI/2008 dt. 29.07.2008 (copy enclosed) issued by this office regarding Code of Conduct for Subordinate Judicial Officers.

While reiterating the above Circular all the Judicial officer are directed to strictly comply with the directions contained in the same.

Any violation of the instructions of above circular will be considered as gross misconduct rendering the concerned Judicial Officer to strict disciplinary action.

Encl. : As above

BY ORDER


REGISTRAR GENERAL


:: 02 ::

No. : Gen./XV/03/2008/ 4588- 21

Date : 22/8/15

Copy forwarded to the following for information and necessary action :-

1. Registrar (Admn.), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. Registrar (Vigilance), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
3. Registrar (Classification), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur with the direction to upload the same and also uploaded the Circular No. 06/F.I./2008 dt. 29.07.2008 (enclosed) on official website of this High Court.
4. A.O.J., Confidential Section/RJS (Estt.) Section, Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPURNo. *6*.../PL/2008Dated: *21*...07.2008

To:

1. All Presiding Officers
of Subordinate Courts
2. All Judicial Officers
(on deputation)

SUB: CODE OF CONDUCT FOR SUBORDINATE JUDICIAL OFFICERS.No. Gen./XV/ *841* /2008Dated: *21*...07.2008

Hon'ble the Full Court of Rajasthan High Court has RESOLVED that if the visiting Chief Justice/Judge of the High Court wants to hold a meeting or address the Judicial Officers, or wants to call a Judicial Officer for official purposes it will be done either before or after court hours.

Hon'ble Full Court has also RESOLVED to provide code of conduct to further regulate conduct of Subordinate Judicial Officers. Therefore, in pursuance thereof it is enjoined upon all the Judicial Officers to strictly follow the following directions:-

1. No Judicial Officer shall receive, see-off or visit the visiting Chief Justice/Judges during court hours.
2. A senior Non-Judicial Administrative Officer will receive and see-off the visiting Chief Justice / Judges during official visits and provide protocol services to them as per norms.
3. No Judicial Officer will visit the visiting Chief Justice/ Judge unless called for official purposes.
4. No arrangement for any private visit of the Chief Justice / Judges shall be made by any Judicial Officer.
5. If arrangements in connection with an official visit of Chief Justice / Judges is required to be made by the District Judge or the Chief Judicial Magistrate, all the bills shall be raised in the name of and the payment shall be made directly by the High Court, to the extent permitted under the Rules. Personal funds will not be used by any Judicial Officer for this purpose.

6. No Judicial Officer shall arrange any private trip including any excursion trip or visit to a religious place for the visiting Chief Justice / Judges.
7. No Judicial Officer will arrange hotel, food or transport for the visiting Chief Justice / Judge, their staff members and security personnel.
8. No Judicial Officer or Court Servant will offer or provide any gift or hospitality to the Chief Justice / Judges.
9. No function will be organized by Judicial Officer(s) during the visit of the Chief Justice / Judges except official functions organized on written directions and at the cost of the Government.

Any violation of the above instructions will be considered as gross misconduct rendering the concerned Judicial Officer to strict disciplinary action.

BY ORDER

(N.K.PUROHIT)
(REGISTRAR GENERAL)

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1. Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Registrar (Vig.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. A.O.J., RJS (Estt.) Section/ Confidential Section, Rajasthan High Court, Jodhpur.

BY ORDER

(N.K.PUROHIT)
(REGISTRAR GENERAL)